



2026:AHC:46239

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1686 of 2026

Bakheru Yadav

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rudra Pratap Shukla, Sudhanshu Kumar Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

In Re: Civil Misc. Amendment Application

By way of the amendment application, amendment has been sought in paragraph no. 6 and 26(c) for deletion of the date "01.07.1991" while substituting it with "01.01.1991".

Since there is no objection to the amendment application.

Amendment application is allowed.

Let the necessary amendment be made.

In Re: Civil Misc. Correction Application

1. By way of the present correction application, correction has been sought in the order dated 05.02.2026, para 2, second line wherein the date "01.07.1991" is deleted and substituted with "01.01.1991".

2. Learned Standing Counsel has no objection to the same.

3. Correction application is allowed.

4. Let the necessary corrections be incorporated.

(Vikas Budhwar,J.)

February 27, 2026

Rajesh